## CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

in
O.A. NO. 162/92
Training

DATE OF DECISION 2.1.1995.

Bhanoo Tapu,	Petitioner
Mr. P.H. Pathak,	Advocate for the Petitioner (&)
Versus	
Shri L.S. Mathur, (Western Railway)	Respondent
Mr. R.M. Vin	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

## JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

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Bhanoo Tapu, Shiv Bhavan Kadiya Plot, Mill Para, Porbandar.

Applicant.

(Advocate: Mr.P.H. Pathak)

Versus.

Shri L.S. Mathur, Divisional Operating Supdnt.(E) or his successor in office Western Railway, Bhavnagar Para, Bhavnagar.

Respondent.

(Advocate: Mr. R.M. Vin)

## ORAL ORDER

C.A.No. 10 OF 1994

in

O.A.No. 162/1992

Date: 2.1.1995.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

The applicant and Mr. Pathak are not present.

Considering paras 4 & 5 of the reply filed by the respondents, we are of the opinion that it is not necessary to continue these contempt proceedings.

Accordingly proceedings are dropped. Notice discharged.

No costs.

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(K. Ramamoorthy)
Member(A)

(N.B. Patel) Vice Chairman

vtc.